

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.NO.12929-12930/10 IN
CRIMINAL APPEAL NO(s). 1494-1495 OF 2009

S.ARUL RAJA

Appellant (s)

VERSUS

STATE OF T.NADU

Respondent(s)

(for Directions and office report)

Date: 08/07/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Appellant(s)

Mr. Pallav Shishodia, Sr. Adv.
Mr. Gireesh Kumar, Adv.
Mr. Rajiv Rufus, Adv.
Mr. Vijay Kumar, Adv.

For Respondent(s)

Mr. Altaf Ahmad, Sr. Adv.
Mr. S. Thananjayan, Adv.

UPON hearing counsel the Court made the following
O R D E R

Let this matter be listed next
Wednesday (14th July, 2010) to enable the State to
explain as to why the petitioner was shifted from
the Galaxy Hospitals at Tirunelveli, to the jail
before the period of 8 weeks, as granted by this
Court in its order of 2nd June, 2010, had expired
and having further regard to the fact that the
Discharge Certificate does not indicate that the
treatment of the petitioner had been concluded.

-2-Crl.A.Nos.1494-1495/09

Since we have been informed by
learned counsel for the State that the petitioner
is still undergoing treatment in the jail hospital,

we make it clear that such treatment should continue and such medical assistance as may be required is provided to him. In the event an application is made by the petitioner to allow his personal doctor to visit him in the jail in connection with his treatment, the same should be allowed by the Jail Superintendent.

(Sheetal Dhingra)
Court Master

(Juginder Kaur)
Court Master